

By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 6800 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri V. K. Chandak,
District & Sessions Judge
Jorhat.

Dated Guwahati, the 20th November, 2018.

Sub:- Earned Leave with station leave permission.

Ref:- Your letter No. JJA/8749/2018, dtd. 15.11.2018


Sir,

With reference to the above, I am directed to inform you that, your prayer for 5(five) days Earned Leave w.e.f. 11.12.2018 to 15.12.2018, along with station leave permission w.e.f. late afternoon of 10.12.2018 till the morning of 17.12.2018, has been granted/ ~~rejected~~.

Further, you are allowed to hand over the charge of your Court and Office to the Addl. District and Sessions Judge, Jorhat before proceeding on leave.

Yours faithfully,


JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/ 6801 /A, dated dtd. 20.11.18 

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

JOINT. REGISTRAR (VIGILANCE)